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**PART-IV**  
**GOVERNMENT OF MEGHALAYA**  
**LAW (B) DEPARTMENT**

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**NOTIFICATION**

The 9th October, 2018.

**No.LL(B)130/1992/Pt/11.**—The Meghalaya (Taking Over of District Council Lower Primary Schools) (Amendment) Act, 2018 (Act No. 14 of 2018) is hereby published for general information.

**MEGHALAYA ACT NO. 14 OF 2018.**

*(As passed by the Meghalaya Legislative Assembly)*

*Received the assent of the Governor on 7th October, 2018.*

*Published in the Gazette of Meghalaya Extra-Ordinary issue dated 9th October, 2018.*

**THE MEGHALAYA (TAKING OVER OF DISTRICT COUNCIL LOWER PRIMARY SCHOOLS) (AMENDMENT) ACT, 2018**

**An  
Act**

to amend the Meghalaya (Taking over of District Council Lower Primary Schools) Act, 1993 (Meghalaya Act No. 6 of 1994).

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-ninth Year of The Republic of India as follows:-

**Short Title and commencement**

1. (1) This Act may be called the Meghalaya (Taking Over of District Council Lower Primary School) (Amendment) Act, 2018.
- (2) It shall come into force from the date of notification in the Official Gazette.

**Amendment of Section 2**

2. In Section 2 of the Meghalaya (Taking over of District Council Lower Primary Schools) Act, 1993 (hereinafter referred to as the Principal Act) for the existing clause (e), the following shall be substituted namely;  
  
“DCLP” school means any Primary School including Junior Basic School managed by the District Council but excluding the Pre-Primary Section”.

**W. KHYLLEP,**  
Secretary to the Govt. of Meghalaya,  
Law Department.